

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 91/MP/2018**

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents.

**Petition No.53/MP/2021 along with IA 26/2003 & 100/2023**

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the PPA dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

**Petition No.61/MP/2021 along with IA. 28/2021 & 42/2022**

Subject : Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by Respondent Nos. 1 and 2.

**Petition No.149/MP/2021**

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

Petitioner : KSKMPL

Respondent : APEPDCL and 3 Ors.

Date of Hearing : **21.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPCL  
Ms. Aishwarya Subramani, Advocate, KSKMPCL  
Ms. Swapna Seshadri, Advocate, KSKMPCL  
Ms. Harsha Rao, Advocate, KSKMPCL



Shri Sanjay Sen, Senior Advocate, AP Discoms  
Shri S. Vallinayagam, Advocate, AP Discoms  
Ms. Ruth Elvin, Advocate, AP Discoms  
Ms. Neha S. Dabral, Advocate, AP Discoms  
Shri K. Sudheer, AP Discoms  
Shri K.G. Sreenivasulu, AP Discoms  
Shri V. Venkateswarulu, AP Discoms

### **Record of Proceedings**

During the hearing, the learned Senior counsel for the Respondent, AP Discoms sought time to permit the parties to jointly file a convenience compilation of the documents/submissions in the matters prior to the next date of hearing. This was also agreed to by the learned counsel for the Petitioner. Accordingly, based on the consent of the parties, the hearing of the petitions was adjourned.

2. The Commission permitted the parties to file a convenience compilation, as prayed for above, on or before **18.2.2025**.
3. The Petitions, along with the IAs, will be listed for final hearing on **27.2.2025** at **2:30 p.m.** No adjournment shall be permitted for any reason.

**By order of the Commission**

**Sd/-**  
**(B. Sreekumar)**  
**Joint Chief (Law)**

